

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2721
ANSWERED ON:11.12.2006
VIOLATION OF FCA 1980
Baxla Shri Joachim

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received complaints in regard to violation of the Forest (Conservation) Act, 1980 in several States during the last three years;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (c) During the examination of the projects received from the State / Union Territory Governments for diversion of forest land under the Forest (Conservation) Act, 1980, violation of the Act, if any, is dealt with by imposing a condition of Penal Compensatory Afforestation to be raised at the project-cost in addition to the standard condition of Compensatory Afforestation. Details of the projects for which Penal Compensatory Afforestation was imposed during the last three years on account of violation of the Forest (Conservation) Act, 1980 are enclosed as Annexure.